

Regulation Cell
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भारत संचार निगम लिमिटेड
(भारत सरकार का उपक्रम)
BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)

To,
The Advisor (NSL),
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhawan,
Jawahar Lal Nehru Marg
(Old minto road) New Delhi-02

No. Regln/317-1/2016/ 4811

Dated: 31-08-2017

(Kind Attention Mr. S.T. Abbas)

Sir,

Sub: - Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017- reg.

Kindly refer to your office Press release No. 62/2017 dated 16-08-2017, regarding the "Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017. In this context, kindly find herewith the BSNL comments on the above mentioned Draft MNP Regulation (VII Amendment):-

1. BSNL agrees with the proposal that a process, may be added to the existing MNP process wherein content of UPC and date of Validity of UPC along with the mobile numbers are shared by DO with respective MNP Clearing House to bring greater satisfaction to the Telecom Subscribers at large.
2. BSNL also agrees with the opinion that DO shall communicate the details about the amount outstanding in the bill, date of the bill and notices served by DO etc to RO via MCH. The MCH shall retain a copy of such information and timestamp them in its database for future reference.

Yours Sincerely

Ved Prakash Verma
AGM (Regln-II)
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